

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.401

CA/40/ND/2022, CA/226/ND/2022 IN CP/10/3/2016

IN THE MATTER OF:

Ansal Properties & Infrastructure Ltd.

...

Applicant

under Section 73 (4).

Order delivered on 15.05.2024

Coram:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. P.S. Sharda Adv. with S.C Jain in person Mr. P. Nagesh Sr. Adv., Ms. Mahima Shekhawat, Mr. Akshay Sharma, Adv. Mr. Abdul Sami, CS in CA/40/ND/2022

For the Respondent : Mr. P. Nagesh Sr. Adv., Ms. Mahima Shekhawat, Mr. Akshay Sharma, Adv. Mr. Abdul Sami, CS

ORDER

Mr. P. S. Sharda, Learned Counsel for the Applicant/Deposit Holder and Mr. P. Nagesh, Learned Senior Counsel along with Ms. Mahima Shekhawat, and Mr. Abdul Sami, CS for M/s Ansal Properties & Infrastructure Private Limited are present physically. Heard the argument placed on behalf of Applicant in **CA/40/ND/2022** and heard argument on behalf of Applicant in **CP/10/3/2016** in part for continuation.

List the matter on **21.05.2024**. At **12:00** O'clock

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**